

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 17**  
**TA (Co. Act. )- 03(PB)/2024**

**IN THE MATTER OF:**

Grid Commercial Private Limited	.... Petitioner
v.	
Deepkiran Engineers and Contractor Private Limited	.... Respondent

**Order Under Rule 16 (d) of NCLT Rules, 2016**

**Order delivered on 03.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**HEARING HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner	: Adv. Rohit Dubey
For the Respondent	: CS Manju Mundra
For the Liquidator	: Adv. Dhrupad Vaghani

**ORDER**

Ld. Counsel for the Petitioner is not clear on facts of the array of parties and what is the role in these two cases. He is directed to give a clear chart on the two pending cases. At request, list the matter on **31.05.2024**.

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

03.05.2024  
Lalit